

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2697
TO BE ANSWERED ON THE 2ND AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)**

CORRUPTION IN POLICE DEPARTMENT

2697. SHRI SUNIL KUMAR MONDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware about rampant corruption in Police Department in the country; and

(b) if so, the measures taken to overcome this issue?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): "Public Order and Police" are State subject under the seventh schedule of the Constitution of India.

Proposals are received by the Central Government from CBI/State Governments seeking prosecution sanction under the prevention of corrupt Act, 1988 against the delinquent IPS officers. On consideration of such proposals, the Ministry accords prosecution sanction under the PC Act, 1988 against such officers, if it is observed that there exists a prima facie case of corruption against

the officers involved. During the last three years and current year (2013 to 2016), prosecution sanctions under the PC Act, 1988 have been issued against 5 (five) IPS officers on corruption charges.

The machinery to check and contain corruption in public services, including police, through prevention, surveillance, detection and punitive deterrent action already exists. The central Vigilance Commission, the Central Bureau of Investigation and the internal vigilance establishments in the Ministries/Departments are the agencies involved in this task. The prevention of Corruption Act duly supported by the Conduct Rules governing the service conditions of public servants also act as deterrents against corruption.

Further, the Hon'ble Supreme Court pronounced seven directives in its judgment on 22nd September, 2006 in Writ Petition (Civil) No. 310 of 1996 - Prakash Singh and Ors Vs. UOI & Ors on police reforms. The Sixth directive is to Constitute Police Complaints Authorities at the State and District levels for looking into complaints against police officers. It is solely concerned with curbing corruption and

irregularities in police department. A copy of the above judgment of the Supreme Court was sent to all State Governments and Union Territories Administrations on 26th September, 2006 for compliance.
